



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a  
separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMETARY AFFAIRS  
(*Legislation Section*)

Jammu, the 04th December, 2018.

The following Act has been assented to by the Governor on  
04th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR UNDERGROUND PUBLIC  
UTILITIES (ACQUISITION OF RIGHTS OF USER IN LAND)  
(AMENDMENT) ACT, 2018**

(Governor Act No. XXXVII of 2018)

[4th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of  
India.

An Act to amend the Jammu and Kashmir Underground Public Utilities (Acquisition of Rights of User in Land) Act, 2014.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Underground Public Utilities (Acquisition of Rights of User in Land) (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 5, Act No. IV of 2014.*—In section 5 of the Jammu and Kashmir Underground Public Utilities (Acquisition of Rights of User in Land) Act, 2014,—

I. in sub-section (2), in proviso thereto, for the words “two years” the words “five years” shall be substituted ; and

II. sub-section (3) shall be omitted.

SATYA PAL MALIK,  
Governor.

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(Sd.) ASHISH GUPTA,  
Deputy Legal Remembrancer,  
Department of Law, Justice and Parliamentary Affairs.